## GOVERNMENTOF INDIA MINISTRYOF FINANCE DEPARTMENTOF FINANCIAL SERVICES

#### **LOK SABHA**

### **UNSTARRED QUESTION NO. 872**

# TO BE ANSWEREDON THE 14<sup>TH</sup> DECEMBER 2018/AGRAHAYANA 1940(SAKA) RBI Autonomy

872. KUMARISUSHMITADEV: SHRI JYOTIRADITYAM. SCINDIA: SHRI KUNWARPUSHPENDRASINGH CHANDEL:

Willthe Ministerof FINANCEbe pleased to state:

- (a) whether the former Governors of Reserve Bank of India (RBI) and renowned economists have recently defended the central bank's call for greater autonomy from the Government, if so, the details thereof;
- (b) whether the Government has been creating an atmosphere to curb the independence of the RBI, if so, the reaction of the Government in this regard;
- (c) the concrete steps proposed by the Governmentto strengthenthe autonomyof the RBI; and
- (d) whether the Governmenthas received any proposal to provide more autonomy to RBI with a view to giving a boost to economy; and
- (e) if so, the details thereof?

### **ANSWER**

## Minister of State in the Ministry of Finance (SHRI SHIV PRATAPSHUKLA)

(a) to (e): The autonomyfor the CentralBank, withinthe framework of the RBI Act, is an essential and accepted governance requirement. A Press Release was issued by the Governmenton October 31, 2018 as below:

"The autonomy for the Central Bank, within the framework of the RBI Act, is an essential and accepted governance requirement. Governments in India have nurtured and respected this. Both the Government and the Central Bank, in their functioning, have to be guided by public interest and the requirements of the Indian economy. For the purpose, extensive consultations on several issues take place between the Governmen and the RBI from time to time. This is equally true of all other regulators. Governmen of India has never made public the subject matter of those consultations. Only the final decisions taken are communicated. The Government, through these consultations, places its assessment on issues and suggests possible solutions. The Government will continue to do so."

As per the provisions of the section 58 of the Reserve Bank of India (RBI) Act, 1934, the Central Board of RBI, with the previous sanction of the Central Government, is

empowered to frame regulations to provide for all matters for which provision is necessary or convenient for the purpose of giving effect to the provisions of the RBI Act.

Governmenthas taken several measures to strengthenthe RBI. These include, *inter alia*, constitution of the Monetary Policy Committee to provide a statutory basis for a MonetaryPolicyFrameworkthrough an amendment of the Reserve Bank of India Act. 1934. Furtherto strengthenthe regulatoryand supervisorypowers of RBI to effectively deal with distressed assets of the bankingsector, RBI has been empowered through the BankingRegulation(Amendment)Act, 2017, to issue directions to any bankingcompany for timely resolution of stressed assets, and for initiating insolvency resolution process in respect of a default under the provisions of the Insolvency and Bankruptcy Code, 2016.